

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3

New IA/5879/ND/2022 IN IB/408/ND/2018

IN THE MATTER OF:

Worxpace Consulting Pvt. Ltd.	...	Applicant
Versus		
Ireo Fiveriver Pvt. Ltd.	...	Respondent

Order under Section 9 Of IBC, 2016.

Order delivered on 02.12.2022

Coram:

**MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Manish Kumar Shekhari, Mr. Nitin Sharma
Ms. Sanjana Srivastava, Advs.

For the Monitoring Professional : Mr. Harsh Gurbani, Adv.

ORDER

This is an application on behalf of applicant under Section 60(5) of Insolvency and Bankruptcy Code, 2016 read with rule 11 of National Company Law Tribunal Rules, 2016.

We have heard the submissions made by Ld. Counsel for the applicant. Ld. Counsel for Monitoring Professional is present. Let notice be served to all the four respondents for appearance of respondents as well as for filing reply. If any respondent fails to appear on that date he will be treated as ex parte in the matter and the matter will be proceeded further.

Post this matter on **24.01.2023**.

-Sd-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

-Sd-

**P.S.N. PRASAD
MEMBER (JUDICIAL)**